CCA 123/01 IN OA 1198/99

H.P.Singh

.... Applicant

Versus

P.K. Gopi Nath

.... Respondents

20.2.2002

HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

## HON.MAJ.GEN.K.K.SRIVASTAVA, A.M.

We have heard Shri L.M.Singh, holding brief of Shri M.K.Upadhya counsel for the applicant and Shri V.B.Mishra, holding brief of Shri R.C.Joshi learned counsel for the respondents.

This application u/s 17 of A.T.Act 1985 has been filed for punishing the respondents for wilful disobedience of the order dated 1.8.2000 passed in OA No. 1198/99. The direction given by this Tribunal was as under:

"The respondents to make regular selection for appointment on the post of Extra

Departmental Mail Man, Agra Fort Post

Office, Agra preferably within three

months and consider the candidature

of the applicant and make appointment

according to the suitability of the

candidates as per rules."

Today an affidavit has been filed alongwith the application. In paragraph 5 of the affidavit it has been stated that respondent competent Authority i.e. Sub Record office, R.M.S 10th Division, Agra made selection, considering the candidature of the applicant and issued appointment letter to the selected candidate Shri ishrat Ali vide order dated 2.11.01, a copy of which is filed as Annexure-1.

In the circumstances, the order has been coplied with and

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there remains nothing to be done in this contempt application. The contempt application is accordingly dismissed. Notices are discharged. No order as to costs.

MEMBER(A)

VICE CHAIRMAN

Uv/